

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.103  
C.P. (IB)/141(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank  
Vs  
METRIX HEALTHCARE PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent :

**ORDER**

This is an application filed under Section 7 IBC.

In compliance of first order dated 05.04.2024 the applicant has filed additional affidavit along with the copy of the both account statements as well as other some supported documents and we have perused the same.

At this stage the counsel for the applicant seeks indulgence to amend the Form-1 in view of the additional documents annexed with this affidavit and sequence of events.

The counsel for the applicant seeks and granted two weeks' time to file amended Form-A along with relevant documents.

Re-list for further consideration on 14.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**